CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.617/MP/2020

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 *inter alia* seeking recovery of compensation illegally and wrongfully deducted by PTC India Limited from the Petitioner qua alleged non-supply of power from the period commencing from February, 2012 to May, 2012.
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : PTC India Limited (PTCIL) and Ors.
- Date of Hearing : **19.5.2025**
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present
 Shri Buddy Ranganadhan, Sr. Advocate, BALCO Shri Hemant Singh, Advocate, BALCO Ms. Supriya Rastogi, Advocate, BALCO Shri Harshit Singh, Advocate, BALCO Ms. Shefali Tripathi, Advocate, BALCO Shri Nishant Kumar, Advocate, BALCO Shri Jai Lal, Advocate, BALCO Shri Jai Lal, Advocate, BALCO Shri Arun Lal, Advocate, BALCO Shri Sidhant kumar, Advocate, AP Discoms Ms. Ekssha Kashyap, Advocate, AP Discoms Shri Ravi Kishore, Advocate, PTCIL Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for Respondents 2 & 3, AP Discoms, prayed for a pass over when the matter was called out.

2. In response to the specific query of the Commission regarding referring the dispute to the arbitration, given that Respondents 2 & 3 have specifically raised such a plea, the learned senior counsel for the Petitioner sought liberty to seek the necessary instructions in this regard. Learned senior counsel also pointed out that in the present case, the Petitioner has entered into a Power Purchase Agreement with Respondent No.1, PTCIL, who, in turn, supplied the power to Respondents 2 & 3, in terms of the Power Supply Agreement entered into on a back-to-back basis.

3. Considering the above, the Commission permitted the learned senior counsel for the Petitioner to seek the necessary instructions and further directed the Petitioner

as well as Respondent No.1, PTCIL, to indicate their views on referring the dispute to the arbitration, on or before the next date of hearing.

4. The Petition will be listed for hearing on **24.7.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)